

**Government of Jharkhand**

**Home, Prison & Disaster Management Department**

**(Disaster Management Division)**


**ORDER**

In exercise of the powers conferred under section 22(2)(h) of the Disaster Management Act, 2005 the undersigned, in his capacity as Chairperson, State Executive Committee, hereby orders that the provisions of **Order number 234 Dated 12.05.2021** shall stand extended up to **6 AM on 03.06.2021** with the following amendments.

1. No E-Pass shall be required for movement by personal vehicle in the following cases:
  - i. Officers/officials of Government of India, its autonomous/subordinate offices and CPSUs, on the production of valid I card.
  - ii. All Judicial officers/officials/ Advocates/ Legal Counsels/ staff members of all courts of the state (Honourable High Court/District Courts/Tribunals on the production of valid I card/ service ID card/ photo entry passes/ permission letters issued by the court administration.
  - iii. Officers/officials of Government of Jharkhand, its autonomous /subordinate offices and PSUs on the production of valid I card.
  - iv. All private medical personnel such as doctors, nursing staff, paramedical etc. and other hospital services (such as hospitals, diagnostic centres, testing laboratories, clinics, pharmacies, pharmaceutical companies, oxygen suppliers, medical instruments and consumables, sanitation, security etc) on production of valid I card.
  - v. Pregnant women/ patient/ attendant for getting medical/health services on the production of valid I card/ doctors' prescription/ medical papers.
  - vi. Persons going for COVID-19 testing/ vaccination on production of valid I card.
  - vii. Electronic and print media personnel on the production of valid I card.
  - viii. Persons coming from/going to airports/ railway station on the production of a valid ticket.
  - ix. Persons/ students shall be allowed to appear in examination on production of valid admit card. Examination staff deployed for examination duty shall be allowed to travel on the production of valid I card.
  - x. Interstate and intrastate movement/ transportation of goods.



- xv. Personnel of Industrial establishments/ Mining companies on the production of valid I card/ duty pass.
  - xii. Personnel engaged in repair and maintenance of electricity/ water supply/ telecommunications/ municipal services on production of valid I card.
  - xiii. Any person/ organisation whom District Administration considers important in the control of COVID-19 on production of certificate issued by district administration to this effect.
  - xiv. Participation in last rites.
  - xv. Movement of farmers for the purpose of selling their agricultural produce.
2. Other than the exceptions mentioned above E-pass shall be required for all movements by personal vehicle as before.
  3. All state government offices which were earlier not permitted to open shall function with maximum of 1/3<sup>rd</sup> staff strength till 2 PM while ensuring mandatory social distancing. The attendance of officers of Joint Secretary rank and above shall be mandatory.
  4. All the Departments of Government of Jharkhand and all the District Administrations are directed to ensure compliance of the above.



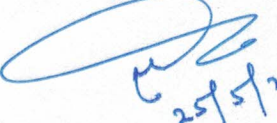
25/5/2021

(Sukhdev Singh)  
Chief Secretary,  
Jharkhand.

Memo no. 338/CS/Res

Ranchi, Dated: 25/05/2021

Copy to – Principal Secretary to Chief Minister/PS to all Ministers/All Additional Chief Secretary/Principal Secretary/Secretary/Director General of Police/All Divisional commissioner/DIG/DC/SSP/SP, Jharkhand for information and necessary action.



25/5/2021

Chief Secretary,  
Jharkhand.